

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
IB/659/ND/2021

IN THE MATTER OF:

Punjab National Bank	...	Applicant
Versus		
M/s Karnal Agriculture Industries Ltd	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nishi Chaudhary
For the Respondent : Adv. Deboleena Dutta

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Nishi Chaudhary, Ld. Counsel for the Applicant as well as Ms. Deboleena Dutta, Ld. Counsel for the Respondent are present through VC. Heard the rejoinder arguments on behalf of the Applicant. Both the parties are directed to file written submissions, if any, not more than two pages along with citation within ten days. List this matter on **05.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)